

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 77 of 2012 in**  
**DFR-416 of 2012**

**Dated : 18<sup>th</sup> April, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**B.S.E.S. Rajdhani Power Ltd.**

**...Appellant (s)**

**Versus**

**Delhi Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur,  
Mr. Nikhil Sharma  
Ms. Deepeika Kalia

Counsel for the Respondent (s) : Mr. Meet Malhotra, Sr. Adv. with  
Mr. Ravi S.S. Chauhan with  
Mr. K.M. Varma, JD (Law) &  
Ms. Rinku Gautam, JD (Tariff)for R-1  
Mr. M.G. Ramachandran,  
Ms. Swapna Seshadri for R.2

**ORDER**

Both the Respondents have filed their respective replies with regard to maintainability of the Application.

Post the matter on **01.05.2012** for hearing. In the meantime, rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

mk/vs